GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3736

TO BE ANSWERED ON THE 16th JULY, 2019/ ASHADHA 25, 1941 (SAKA)

LEGISLATION ON EMIGRATION

3736. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of HOME AFFAIRS be pleased to state: (a) whether the Government proposes to enact a new legislation on emigration;

(b) if so, whether the Government is likely to have discussion with the stakeholders; and

(c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c) Yes Sir. The drafting of the proposed legislation called "The Emigration

Bill, 2019" has been completed after extensive inter Ministerial consultations as

well as separate consultations with relevant stakeholders and Governments of

States and Union Territories.

Three rounds of comprehensive sectoral consultations were held with concerned

stakeholders as per the following:

i) Inter-Ministerial discussions with concerned Ministries on September

26,2018 under chairmanship of General (Dr) V.K. Singh, the then Minister of

State for External Affairs;

ii) Discussions with Federations of Recruitment Agents, International Organizations, Think-tanks, Business organizations and Academia under chairmanship of Shri Dnyaneshwar M. Mulay, the then Secretary (OIA/CPV) on November 20, 2018.; and

-2/...

iii) Discussions with State Governments and Union Territories under chairmanship of General (Dr) V.K. Singh (Retd), the then Minister of State for External Affairs on November, 30th, 2018.

-2-

The feedback received from these consultations has been duly incorporated in the proposed Bill.

Subsequent to this, the Bill had been placed in public domain through MEA's website and social media platforms. Several suggestions/comments were received which have been suitably incorporated in the Bill.

The proposed legislation seeks to establish a robust, transparent and comprehensive emigration management framework that facilitates safe and orderly migration, harnesses our demographic dividend, empowers our migrants proceeding for overseas employment and strengthen their welfare and protection during all stages of migration. Regulatory mechanisms with well-defined roles and responsibilities proposed under the Bill involve active participation by State Governments that will ensure greater transparency, necessary coordination and higher efficiency amongst all stakeholders.

* * * * *